

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00386/2014 & OA/020/1208/2016
Date of Order : 05-02-2019

OA/020/00386/2014

Between :

Y. Raju S/o Sri Y. Ganapathi,
Aged about 52 years,
Occ : Superintendent of Post Offices,
Thadepalligudem Postal Division,
West Godavari District,
Andhra Pradesh-534 101. Applicant (OA 386/2014)

AND

1. The Union of India,
Represented by its,
The Director General,
Department of Posts-India,
Dak Bhavan, New Delhi-110 001.
2. The Chief Post Master General,
Andhra Pradesh Circle,
Department of Posts-India,
Abids, Hyderabad-500 001. Respondents (OA 386/2014)

Counsel for the Applicant: Mr. S. Bhagaiah

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

OA/020/1208/2016

Y. Raju S/o Y. Ganapathi,
Aged 54 years, occ : Superintendent of Post Offices,
(On Leave) O/o the SPOs, Thadepalligudem Postal
Division, Andhra Pradesh Circle, West Godavari District,
Andhra Pradesh State – 534 101. ... Applicant(OA 1208/16)

AND

1. Union of India, Rep by its Secretary,
Ministry of Communications, Department of Posts,
Dak Bhavan, New Delhi – 110 001.

2. The Director General of Posts,
Department of Posts,
Dak Bhavan, New Delhi-110 001.
3. The Chief Postmaster General,
Andhra Pradesh Circle,
Dak Sadan, Abids, Hyderabad,
Telangana State – 500 001. ... Respondents (OA 1208/16)

Counsel for the Applicant : Mr. G.Jaya Prakash Babu

Counsel for the Respondents : Mrs.K.Rajitha, Sr.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS.NAINI JAYASEELAN,ADMINISTRATIVE MEMBER

(Common Oral Order per Hon'ble Mr.Justice R. Kantha Rao, Judicial Member)

Counsel on both sides are present and heard.

2. It is submitted by both the counsel that the reversion orders against which the Original Applications have been filed have been withdrawn vide proceedings dated 12-02-2018 and 24.05.2017. Therefore no cause survives in the present OAs.
3. The Original Applications are accordingly closed. However the applicant is at liberty to file representation to the Respondents regarding the consequential benefits including the seniority.
4. There shall be no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

(JUSTICE R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 5th February, 2019.
Dictated in Open Court.

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